

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

Petition No.19/2009

Subject: Petition under Section 79 (i) (f) of the Electricity Act, 2003 against Damodar Valley Corporation for non supply of power allocated to the National Capital Territory of Delhi in accordance with the Power purchase agreement dated 24.8.2006 entered into between Damodar Valley Corporation and Delhi Transco Limited, and thereafter re-assigned to the three Discoms of Delhi vide Delhi Electricity Regulatory Commission's Order dated 31.3.2007.

Date of Hearing: 28.9.2010

Coram: Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Petitioners: 1. BSES Rajdhani Power Limited, (BRPL) New Delhi
2. BSES Yamuna Power Limited, (BYPL) New Delhi
3. North Delhi Power Limited, (NDPL) Delhi

Respondents: 1. Damodar Valley Corporation, Kolkata
2. Delhi Transco Limited, New Delhi
3. Ministry of Power, Govt. of India, New Delhi

Parties present: 1. Shri Nitin Kala, Advocate, BRPL, BYPL and NDPL
2. Shri Bharat Sharma, NDPL
3. Shri J.R.Das, Advocate, DVC
3. Shri Swetaketu Mishra, Advocate, DVC
4. Shri Tarun Kr. Das, DVC

The learned counsel for the respondent No.1 DVC, prayed that it may be granted four weeks time to enable it to file certain additional documents and counter claims in the matter, in view of some statements made by the petitioners' in their rejoinder.

2. The learned counsel for the petitioners' opposed the prayer of the respondent No.1 and submitted that pursuant to the rejoinder filed by it, the petitioners' should not be granted time to file additional documents/counter claims.

3. The learned counsel for the respondent No.1 referred to paras 34 and 35 of its reply dated 28.7.2010 and submitted that the petitioners' have not objected to the same in its rejoinder dated 23.9.2010.

4. The prayer of the learned counsel for the respondent No.1 was accepted. The respondent No.1 was directed to file its additional documents/counter claims, if any, latest by 22.10.2010, with copy to the petitioner's, who may file its reply within 9.11.2010, with copy to the respondents.

5. Matter shall be re-notified for hearing on 16.11.2010.

Sd/-
(Dr. N.C.Mahapatra)
Chief Advisor (Law)